F.No. 1/27/2013-CL-V
Government of India
Ministry of Corporate Affairs

5th Floor, ‘A’ Wing, Shastri Bhawan,
Dr. R. P. Road, New Delhi: 110001
Dated: 23 April, 2018

OFFICE MEMORANDUM

Sub: Constitution of “Committee to advise on valuation matters” under rule 19 of the Companies (Registered Valuers and Valuation) Rules, 2017- reg.

The Central Government hereby constitutes a Committee to be known as “Committee to advise on valuation matters” consisting of the following:-

(i) Sh. R. Narayanaswamy, Professor-Finance & Accounting, Indian Institute of Management, Bangalore
   Chairperson

(ii) Sh. K. Biswal, Additional Secretary, M/o Law & Justice, Legislative Department
   Member

(iii) Dr. Navrang Saini, Whole Time Member, IBBI
     Member/Convener

(iv) Sh. K.V.R Murty, Joint Secretary (Policy), Ministry of Corporate Affairs
     Member

(v) Sh. Rajesh Kumar Kedia, Director (Tax Policy & Legislation Division)-I, CBDT
    Member

(vi) Sh. Saurav Sinha, Chief General Manager-in-Charge, Department of Banking Regulation, Reserve Bank of India
     Member

(vii) Sh. Jayanta Jash, Chief General Manager, SEBI
     Member

(viii) Sh. A. Ramana Rao, General Manager-F&A(Life), IRDAI
     Member

(ix) Nominee of IOV Registered Valuers Foundation
     Member

(x) Nominee of ICSI Registered Valuers Organisation
     Member
2. The Committee may invite or co-opt subject-matter experts from valuation field, as needed. The Committee may also invite any other person or body in the interest of broad based consultation.

3. The Committee shall make recommendations to the Central Government on formulations and laying down of valuation standards and policies for compliance by companies and registered valuers.

4. Non-official members of the Committee will be eligible for travelling, conveyance and other allowances as per extant Government instructions, wherever the sponsoring agency is unable to bear their expenditure. Secretarial support to the Committee will be given by the Insolvency and Bankruptcy Board of India.

5. This issues with the approval of Competent Authority.

To,

All members of the Committee

For Information:-
1. PPS to Secretary / DGCoA
2. PPS to JS(G), JS(K), JS(AC).